CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

Maytas Infra Limited

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This corrigendum ("Corrigendum") is being issued by SBI Capital Markets Limited, (the "Manager to the Offer") for and on behalf of Infrastructure Leasing & Financial Services Limited ("IL&FS" or "Acquirer") along with IL&FS Financial Services Limited (Person Acting in Concert with Acquirer or "PAC" or "IFIN") in connection with the open offer made by the Acquirer along with PAC pursuant to the order of the Company Law Board dated August 31, 2009 ("CLB Order") in compliance with Regulation 10 and Regulation 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 as amended ("SEBI (SAST) Regulations") to the equity shareholders of Maytas Infra Limited ("Target Company or MIL").

This Corrigendum is in continuation of, and should be read in conjunction with the Public Announcement published on Wednesday, September 2, 2009 ("PA") in all editions of The Financial Express and Jansatta and Hyderabad edition of Andhra Prabha.

The shareholders of MIL are requested to note the following revised schedule of activities ("Revised Schedule") in respect of the Offer:

Activity	Original Schedule	Revised Schedule
Public Announcement Date	Tuesday, September 01, 2009	Wednesday, September 02, 2009
Specified Date*	Friday, September 18, 2009	Friday, September 18, 2009
Date by which individual Letter of Offer will be dispatched to the shareholders	Saturday, October 10, 2009	Thursday, November 19, 2009
Offer Opening Date	Saturday, October 24, 2009	Wednesday, November 25, 2009
Last date for revising the Offer Price/number of equity shares	Tuesday, November 03, 2009	Thursday, December 03, 2009
Last date for withdrawal of acceptances by the shareholder	Monday, November 09, 2009	Wednesday, December 09, 2009
Offer Closing Date	Thursday, November 12, 2009	Monday, December 14, 2009
Date by which approval/rejection would be intimated and the corresponding payment for the acquired equity shares and/or the share certificates for the rejected/withdrawn equity shares will be dispatched and/or credited to the beneficiary account in case of dematerialised equity shares	Friday, November 27, 2009	Tuesday, December 29, 2009

* Specified Date is only for the purpose of determining the names of shareholders to whom the LOF will be sent.

Following are the updates in respect of the PA made on September 2, 2009

I. As per the terms of the CLB Order, the Acquirer appointed the following nominee directors on the Board of the Target Company: Mr. Ravi Parthasarathy, Mr. Hari Sankaran, Mr. Arun K. Saha and Mr. K. Ramchand. Also, pursuant to the CLB Order, 2 of the Government Directors, Mr. K. Ramalingam and Mr. O.P. Vaish have resigned along with Mr. B. Teja Raju and Mr. B. Narasimhan. Hence the present composition of the Board of MIL includes Mr. Ravi Parthasarathy (Chairman, Board of MIL), Mr. Hari Sankaran, Mr. Arun K Saha, Mr. K Ramchand, Mr.Anil K. Agarwal and Mr. Ved Jain. Pursuant to this development paras 22 and 42 of the PA stand modified.

II. The Emerging Voting Capital of MIL as stated under para 16 of the PA has increased to 58,915,182 equity shares pursuant to vesting of options granted under the employee stock option scheme in 2007 and 2008. Consequent to this, the offer size as stated under para 17,52 and 53 of the PA should be read as 11,783,040 fully paid-up equity shares of face value of Rs 10 each forming 20% of the Emerging Voting Capital at Rs. 112.80 for each fully paid-up equity share ("Offer Price") aggregating to Rs. 1,329.13 mn ("Offer Size").

III. The existing shareholding of IFIN in MIL is 8,534,374 Shares which includes 1,000 Shares that were purchased from the open market on January 15, 2009 at a price of Rs. 123.30 per Equity Share. Accordingly, the Acquirer along with the PAC would hold 21,779,500 equity shares of MIL, forming 37.01% of the paid up equity share capital of MIL, and would comprise 36.97% of the Emerging Voting Capital as stated under para 14 of the PA.

IV. The average of the weekly high and low of the closing prices of the equity shares of the Target Company on NSE during the 26 week period preceding the date of PA (September 2, 2009) as stated under point III under para 30 of the PA should be read as Rs. 62.09. The average of the daily high and low of equity shares of the Target Company on NSE during the 2 week period preceding the date of PA (September 2, 2009) as stated under point IV under para 30 of the PA should be read as Rs. 96.62.

V. As stated under para 48 of the PA, the Acquirer has received an approval from RBI vide its letter no. FE.CO.FID.9519/10.21.167/2009-10 dated October 6, 2009 for acquisition of upto 11,782,620 Equity Shares from non-resident shareholders and requires the Acquirer to seek specific prior approval for acquisition of Shares from Overseas Corporate Bodies. Given that the Offer size has increased to 11,783,040 Equity Shares, the Acquirer is in the process of applying to RBI for acquisition of such additional shares.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and its obligations under the Regulations. All other terms and conditions of the Offer remain unchanged. The terms used but not defined in this Corrigendum shall have the same meaning as assigned in the PA and the LOF. This Corrigendum will also be available on the SEBI website www.sebi.gov.in.

Manager to the Offer

SBI Capital Markets Limited

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Issued by SBI Capital Markets Limited, Manager to the Offer for and on behalf of the Acquirer

November 17, 2009
Mumbai